GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 212 TO BE ANSWERED ON 2ND FEBRUARY, 2018

OBESITY AMONG CHILDREN

212. SHRI NALIN KUMAR KATEEL: SHRI D.K. SURESH: SHRI B.N. CHANDRAPPA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is taking any measure to tackle obesity among young children and if so, the details thereof;
- (b) whether it has come to the notice of the Government that there is a violation of regulations of food industry by some food companies, soft drink companies and agrochemical manufacturers;
- (c) if so, number of such incidents reported during each of the last three years in the country;
- (d) whether the Government has taken any stringent actions against the agencies which have violated the rules; and
- (e) if so, the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a): To address the issue of High Fat, Sugar and Salt (HFSS) in food and associated health risks, the Food Safety and Standards Authority of India (FSSAI) constituted an Expert Group that included eminent experts from the fields of medicine, nutrition and dietetics representing well known medical research and academic institutions. The Report of the Expert Group, with its gist, has been uploaded on FSSAI website i.e. www.fssai.gov.in for the information of general public. Further, to help consumers make an informed choice, the FSSAI has decided to revise its labelling regulations to include mandatory declaration of total fat, added sugar, salt, trans fat and energy per serving along with its contribution to Recommended Daily Allowance (RDA) on front of pack label. FSSAI has issued draft Guidelines titled 'Guidelines for making available wholesome, Nutritious, Safe and Hygienic Food to School Children in India'.

FSSAI has also undertaken initiatives to ensure delivery of safe, nutritious and healthy food for all citizens by an integrated approach through its Safe and Nutritious Food (SNF) campaign, covering home, school, work place and eating out. Under these initiatives, FSSAI is bringing out different series of booklets/pamphlets/flyers for consumer education and awareness and School teachers are being trained to promote healthy diets among school children. FSSAI has also created safe and nutritious food mascots-Master Sehat and Miss Sehat-superheroes who spread awareness among children.

(b) to (e): Responsibility for enforcement of provisions of Food Safety and Standards (FSS) Act, 2006 and Rules and Regulations made thereunder primarily rests with the State/Union Territory Governments. Cases of violation of these provisions by some Food Business Operators are detected by Food Safety Officials in the States/UTs who conduct regular surveillance, monitoring, inspection and sampling of food products to check the compliance of the provisions of the FSS Act and Rules and Regulations made thereunder. In cases where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006. Based on the information shared by the States/UTs with FSSAI, details of the samples collected, found non-conforming and action taken during the last three years are at Annexure I, II and III.

								ANNEXURE -
		Annual	Public Labor	ratory Testing Rep	ort for the y	ear 2014-2	015	
Sr. No.	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penaltie	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	A & N Islands	17	16	4	0	0	0	14/ Rs.4,55,000
2.	Andhra Pradesh	2788	2788	290	338	78	0	Rs.51,63,020
3.	Arunachal Pradesh	292	258	29	2	14		7
4.	Assam	595	595	74	28	32	8	Rs. 70,000
5.	Bihar	1763	1320	7		16		5/ Rs. 38,000
6.	Chandigarh	102	102	5	5			Rs. 1,50,000
7.	Chhattisgarh	540	540	195	0	0	0	17
8.	Dadra & N.H	9	2	Samples are anal	ysed by Guja	rat State La	boratory	
9.	Daman & Diu	65	65	3		3		3/ Rs.30,000
10.	Delhi	1484	1484	151				
11.	Goa	798	800	81	1	4	4	Rs. 4,35,000
12.	Gujarat	11981	11700	1243	37	464	30	178/Rs.56,13,5 0
13.	Haryana	2261	2261	222	14	247	6	Rs.3459808
14.	Himachal Pradesh	796	725	461	34	42	18	Rs.8,88,500
15.	Jammu & Kashmir	2592	2462	621	17	401	243	Rs.19,76,600
16.	Jharkhand	716	509	112	41	24		
17.	Karnataka	2154	2107	311	56		_	42
18.	Kerala	3085	2735	464	41	161	0	280/ Rs.72,39,700
19.	Madhya Pradesh	9532	9131	1412	127	716	418	418/ Rs.43,28,000
20.	Maharashtra	8663	6985	1162	869	1426	75	Rs.1,65,41,499
21.	Meghalaya	47	34	4	0	4	2	1/ Rs.10,000
22.	Nagaland	83	83	11	0	0	0	0
23.	Odisha	544	544	112	0	1		1
24.	Puducherry	1946	1946	39	0	0	0	0
25.	Punjab	8053	7860	1458	846	222	82	Do 0 45 500
26.	Rajasthan	3132	3031	747	158	222	116	Rs. 8,45,500
27.	Tamil Nadu	2939	2873	1047	64	486	203 11	Rs.34,99,700 10/
28.	Telangana	363	312	32		24		Rs.17,57,100
29.	Tripura	933	933	2	0	0	0	0
30.	Uttar Pradesh	14173	9605	4119	_	3489	186	1738/ Rs.5,98,08,106
31.	Uttarakhand	1971	1356	233	5	117	0	80/Rs.5,06,489
32.	West Bengal	120	120	65	0	17	0	1/Rs. 30,000
	Total: ource: States/	84537	75282	14716	2687	7988	1402	2795/ Rs.11,28,45,52

								ANNEXURE - II
		Annual	Public Laborate	ory Testing Repor	t for the yea	r 2015-201	16	
Sr. No	Name of the State/ U.T.	Total No. of	No. of Samples	No. of Samples	No. of Cases Launched		No. of Convictions/ Penalties	
		samples received	Analysed	found adulterated and Misbranded	Criminal	Civil	Convictio ns	Penalties/ Amount raised in Rupees
1.	A & N Islands	156	156	25	0	0	0	Rs. 2,71,000
2.	Andhra Pradesh	4860	4860	870	194	347	4	83/ Rs. 52,15,000
3.	Arunachal Pradesh	290	290	30	0	28	0	5/ Rs. 15,000
4.	Assam	503	503	72	10	80	2	4
5.	Bihar	2032	1447	35	0	93	0	4/ RS. 20,000
6.	Chandigarh	206	206	15		15	0	Rs. 10,52,000
7.	Chhattisgarh	1026	1026	298	3	17	0	Rs. 85,000
8.	Dadra & N.H	65	65	5	0	2	0	0
9.	Daman & Diu	106	106	11	0	11	0	0
10.	Delhi	1472	1472	239	149	0	0	Rs. 44,82,500
11.	Goa	1132	1155	72	0	4	1	1/ Rs. 5,000
12.	Gujarat	15115	14891	1242	30	507	1	182/ Rs. 1,90,05,906
13.	Haryana	2121	2063	180	7	149	0	111/ Rs. 27,43,600
14.	Himachal Pradesh	415	390	53	22	12	25	Rs. 9,50,000
15.	Jammu & Kashmir	1354	1215	334	1	335	215	Rs. 22,14,400
16.	Karnataka	2894	2340	433		58	0	Rs. 4,36,000
17.	Kerala	2364	2196	459	138	246	17	44 / Rs. 66,33,500
18.	Madhya Pradesh	10035	9994	1311	82	879	36	447/ Rs. 4,48,26,000
19.	Maharashtra	8841	8066	2195	190	418	24	186/Rs. 59,16,053
20.	Manipur	67	67	0	0	8	8	8/ Rs. 1,64,000
21.	Meghalaya	124	87	4	0	0	0	0
22.	Mizoram	24	17	4	0	0	0	0
23.	Nagaland	187	187	76		32	20	20/ Rs. 10,000
24.	Odisha	211	211	61		2		1
25.	Puducherry	827	827	11	0	1	0	1/ Rs. 5,000
26.	Sikkim	5	5	0	0	0	0	0
27.	Tamil Nadu	1742	1783	607	107	308	23	202/ Rs. 58,90,800
28.	Tripura	814	814	17		5	0	Rs. 2,750
29.	Uttar Pradesh	17726	14833	7189	506	4864	164	2370/ Rs. 11,51,20,480
30.	Uttarakhand	1073	1073	183	10	95	0	Rs. 15,35,000
31.	West Bengal	154	154	102	1	13	0	0
	Total:	77,941	72,499	16,133	1,450	8529	540	3,669/ Rs. 21,65,98,989

Source-States/UT

								ANNEXURE -III	
		Annual F	Public Labor	atory Testing F	Report for	the yea	r 2016-2017		
Sr.	Name of the	Total No.	No. of			No. of Con	Convictions/Penalties		
No	State/U.T.	of	Samples	Samples	Launched				
		samples	Analysed	found	Criminal	Civil	Convictions	Penalties/	
		received		adulterated				Amount raised in	
				and Misbranded				Rupees	
1.	Andhra	4687	4687	552	153	396	8	119/11107000	
1.	Pradesh	4007	4007	332	133	370	O	117711107000	
2.	Arunachal	302	302	10	1	8	0	12/Rs. 348400	
	Pradesh	002	332					12, 110. 0. 10. 100	
3.	Assam	536	526	67	3	23	0	2/Rs. 30000	
4.	Bihar	2507	2427	42	3	30	6	Rs. 73000	
5.	Chandigarh	251	251	19	2	14	1	Rs. 300000	
6.	Chhattisgarh	1693	1693	425	-	-	-		
7.	Dadra & N.H	44	44	3		3			
8.	Delhi	1155	1152	120	9	98	106	68/Rs. 3741500	
9.	Goa	920	874	111		5	1	1/ Rs. 20000	
10.	Gujarat	11364	11329	839	46	513	2	Rs. 16681000	
11.	Haryana	2041	2033	188	18	243	14	71/ Rs. 2982170	
12.	Himachal	351	315			0.5	0.0	Rs. 195000	
10	Pradesh	3320	2952	57 1114	24	35 611	23	320	
13.	Jammu & Kashmir*	3320	2932	1114	24	011	1	320	
14.	Karnataka	2837	2837	341	26	112		112/ Rs. 2195900	
15.	Kerala	1899	1784	457	83	124	15	4/Rs. 375380	
16.	Madhya	5675						252/ Rs. 7427700	
	Pradesh		5461	609	60	483	26		
17.	Maharashtra	10716	10030	2529	313	943	0	340/Rs 11080888	
18.	Manipur	207	207	30	0	30	0	5/ Rs. 520000	
19.	Meghalaya	47	43	3	-	-	-		
20.	Mizoram	26	20	2	0	0	0		
21.	Nagaland	285	285	42	0	0	0	0	
22.	Odisha	508	508	75	12	52	0	2/Rs. 20000	
23.	Puducherry	495	495	32	0	0	0	D 4440004	
24.	Punjab	4431	4054	2240	E.	144		Rs. 1410921	
)E		E001	4022	2240	56	2	0	4F/Do 11FFF7	
25. 26.	Rajasthan Tamil Nadu	5801 4080	4923 3022	1276 970	193 244	169 617	109	65/ Rs. 115557 442/ Rs. 7898500	
27.	Telangana	1480	1480	330	103	85	15	17/Rs.504000	
28.	Tripura	173	173	12	0	6	0	17713.304000	
29.	Uttar	19755	13567	5663	375	510	1273	2906/Rs.101962350	
27.	Pradesh	17700	10007		3,0	1	.2.0	2,00,101,02000	
30.	Uttarakhand	749	676	119	3	199		19/ Rs. 1004000	
31.		195	190	48	11		5	Rs. 200000	
	West Bengal								
32.	Total	88, 530	78,340	18,325	13,080		1605	4757/	
	i Ulai							Rs. 17,01,93,266	

Source: States/UTs,